

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 700/93
Tax No:

DATE OF DECISION 7/12/1993

Smt. Arunaben Panalal Mehta, **Petitioner**

Mr. H. B. Shah **Advocate for the Petitioner(s)**

Versus

Union of India & Anr. **Respondent**

Mr. Akil Kureishi **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. NO

Smt. Arunaben Panalal Mehta,
Gatrad's Pole, Mandvini Pole,
Astodia, Ahmedabad.
(Advocate: Mr. H. B. Shah)

: Applicant

Versus

1. Union of India
Through:
Regional Provident Fund
Commissioner, Gujarat State,
Ahmedabad.
2. Regional Provident Funds Commi-
ssioner, Gujarat State,
Behind Reserve Bank of India,
Near Income-Tax Office,
Ahmedabad.

: Respondents

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

IN

O.A./700/93

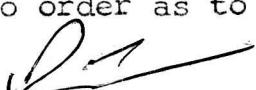
Date: 7/12/93

Per: Hon'ble Mr. N. B. Patel

: Vice Chairman

Mr. H. B. Shah, learned advocate for the applicant,
~~under instructions from the applicant,~~
who is personally present in the Court Room seeks
permission to withdraw the application. Permission
granted. Application stands disposed of as withdrawn.
Mr. Shah states that the applicant will make a represent-
ation in the matter of her transfer from Ahmedabad to
Vadodara after taking over at Vadodara. If the applicant
makes such a representation, the competent authority is
directed to consider the said representation, bearing in
mind all the facts ~~stated~~ therein and to take ~~an~~
appropriate decision as early as possible.

No order as to costs.


(K. Ramamoorthy)
Member (A)


(N. B. Patel)
Vice Chairman